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Title: Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): Sir, I beg to lay on the Table :-

(1) A copy of the Notification No. G.S.R. 17(E) (Hindi and English versions) published in Gazette of India dated the 7<sup>th</sup> January, 2009 approving the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion) Regulations, 2008 under sub-section(4) of Section 124 of the Major Port Trusts Act, 1963.

( Placed in Libray, See No. LT 10519/09)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 2007-2008.

( Placed in Libray, See No. LT 10520/09)

(3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2007-2008.

( Placed in Libray, See No. LT 10521/09)

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2007-2008.

(ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

( Placed in Libray, See No. LT 10522/09)

(b) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2007-2008.

(ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (4) above.

( Placed in Libray, See No. LT 10523/09)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Maritime Studies, Mumbai, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Maritime Studies, Mumbai, for the year 2007-2008.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

( Placed in Libray, See No. LT 10524/09)

THE MINISTER OF WATER RESOURCES (PROF. SAIFUDDIN SOZ): Sir, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

( Placed in Libray, See No. LT 10525/09)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): Sir, I beg to lay on the Table :-

- (1) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2007-2008, under sub-section (2) of Section 212 of the General Financial Rules, 2005.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

( Placed in Libray, See No. LT 10526/09)

- (3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Audited Accounts of the Indian Council of World Affairs for the years 1999-2000 to 2006-2007 within the stipulated period of nine months after the close of the respective accounting years.

( Placed in Libray, See No. LT 10527/09)

MD. SALIM (CALCUTTA – NORTH EAST): Sir, I want to draw your attention and seek clarification from the hon. Minister through you. Item 4(3) gives an opportunity to the Minister when he comes and place Annual Audited Accounts and other papers. *Vide* Item No. 4(3), the Government is giving a statement for not laying the accounts for the years 1999-2000 to 2006-07 regarding the Indian Council of World Affairs. What is happening to this Council of World Affairs? The Government should come out and say when they are going to ...(*Interruptions*)

MR. SPEAKER: He has explained the delay in submission. Now, it has been submitted.

...(*Interruptions*)

MR. SPEAKER: The reasons for delay in laying the accounts in Parliament have been given.

...(*Interruptions*)

MD. SALIM : What are the affairs of the Council of World Affairs? ...(*Interruptions*)

MR. SPEAKER: That is the expression he has given. You may not like it. Of course, he has given it.

...(*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2007-2008.

( Placed in Libray, See No. LT 10528/09)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2007-2008.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

( Placed in Libray, See No. LT 10529/09)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- (i) The Drugs and Cosmetics (Second Amendment) Rules, 2008 published in Notification No. G.S.R. 755(E) in Gazette of India dated the 27<sup>th</sup> October, 2008.
- (ii) The Drugs and Cosmetics (Third Amendment) Rules, 2008 published in Notification No. G.S.R. 780(E) in Gazette of India dated the 10<sup>th</sup> November, 2008.
- (iii) The Drugs and Cosmetics (First Amendment) Rules, 2009 published in Notification No. G.S.R. 46(E) in Gazette of India dated the 22<sup>nd</sup> January, 2009.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (4) above.

( Placed in Libray, See No. LT 10530/09)

(6) A copy of the Notification No. S.O. 2678(E) (Hindi and English versions) appointing the 18<sup>th</sup> day of November, 2008 as the date on which the provisions of various sections, mentioned therein, of the Food Safety and Standards Act, 2006 shall come into force issued under sub-section (3) of Section 1 of the said Act.

( Placed in Libray, See No. LT 10531/09)

(7) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi (National Illness Assistance Fund), New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

( Placed in Libray, See No. LT 10532/09)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2007-2008.

( Placed in Libray, See No. LT 10533/09)

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): Sir, on behalf of Shri K.H. Muniappa, I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 2472(E) and S.O. 2473(E) published in Gazette of India dated the 17<sup>th</sup> October, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of different stretches of National Highway No. 6 (Durg-Nagpur Section) in the State of Maharashtra.
- (ii) S.O. 2721(E) published in Gazette of India dated the 25<sup>th</sup> November, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 3 (Dhule-Pimpalgaon Section) in the State of Maharashtra.
- (iii) S.O. 2720(E) published in Gazette of India dated the 25<sup>th</sup> November, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Dhule and Vadape-Gonde Sections) in the State of Maharashtra.
- (iv) S.O. 2574(E) published in Gazette of India dated the 31<sup>st</sup> October, 2008 authorising officers, mentioned therein, to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 1 in the State of Punjab.
- (v) S.O. 2575(E) published in Gazette of India dated the 31<sup>st</sup> October, 2008 authorising officers, mentioned therein, to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of

National Highway No. 1 in the State of Haryana.

- (vi) S.O. 3001(E) published in Gazette of India dated the 31<sup>st</sup> December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (vii) S.O. 2699(E) published in Gazette of India dated the 19<sup>th</sup> November, 2008 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Faridabad Section) in the State of Haryana.
- (viii) S.O. 2722(E) published in Gazette of India dated the 25<sup>th</sup> November, 2008 making certain amendments in the Notification No. S.O. 1166(E) dated the 13<sup>th</sup> July, 2005.
- (ix) S.O. 2883(E) published in Gazette of India dated the 15<sup>th</sup> December, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.
- (x) S.O. 2902(E) published in Gazette of India dated the 16<sup>th</sup> December, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 5 (Vishakhapatnam-Bhubaneswar Section) including construction of bypass in the State of Orissa.
- (xi) S.O. 31(E) to S.O. 34(E) published in Gazette of India dated the 5<sup>th</sup> January, 2009 regarding acquisition of land for building (widening/six-laning etc.), maintenance, management and operation of different stretches of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (xii) S.O. 2640(E) published in Gazette of India dated the 12<sup>th</sup> November, 2008 regarding acquisition of land for construction of approaches of the additional Vents to Road under Bridge, maintenance, management and operation of National Highway No. 4 (Bangalore-Old Madras Road) in the State of Karnataka.
- (xiii) S.O. 2641(E) published in Gazette of India dated the 12<sup>th</sup> November, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 47 (Vaniampara-Thrissur Section) in the State of Kerala.
- (xiv) S.O. 2711(E) published in Gazette of India dated the 21<sup>st</sup> November, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 48 (Neelamangala-Hassan Section) in the State of Karnataka.
- (xv) S.O. 2740(E) published in Gazette of India dated the 26<sup>th</sup> November, 2008 regarding acquisition of land for construction of major bridge across river Kabini, maintenance, management and operation of National Highway No. 212 (Kozhikode-Kollegal Section) in the State of Karnataka.
- (xvi) S.O. 2741(E) published in Gazette of India dated the 26<sup>th</sup> November, 2008 regarding acquisition of land for building (widening/six-laning etc.), maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.
- (xvii) S.O. 3010(E) published in Gazette of India dated the 31<sup>st</sup> December, 2008 making certain amendments in the Notification No. S.O. 528(E) dated the 7<sup>th</sup> April, 2007.
- (xviii) S.O. 2933(E) published in Gazette of India dated the 19<sup>th</sup> December, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.
- (xix) S.O. 2882(E) published in Gazette of India dated the 15<sup>th</sup> December, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.
- (xx) S.O. 06(E) published in Gazette of India dated the 1<sup>st</sup> January, 2009 regarding acquisition of land for building (six-laning), maintenance, management and operation of National Highway No. 8 (Vadodara-Surat Section) in the State of Gujarat.
- (xxi) S.O. 2838(E) to S.O. 2840(E) published in Gazette of India dated the 4<sup>th</sup> December, 2008 regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 65 (Fatehpur-Pali Section) in the State of Rajasthan.
- (xxii) S.O. 08(E) and S.O. 09(E) published in Gazette of India dated the 1<sup>st</sup> January, 2009 regarding acquisition of land for building (widening/six-laning etc.), maintenance, management and operation of different stretches of



National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.

- (xxiii) S.O. 22(E) published in Gazette of India dated the 5<sup>th</sup> January, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 3 (Dohlpur-Morena Section) in the State of Rajasthan.
- (xxiv) S.O. 2(E) published in Gazette of India dated the 1<sup>st</sup> January, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 (Guwahati-Nalbari Section) in the State of Assam.
- (xxv) S.O. 5(E) published in Gazette of India dated the 1<sup>st</sup> January, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31C (Srirampur-Champamati Section) in the State of Assam.
- (xxvi) S.O. 218(E) published in Gazette of India dated the 20<sup>th</sup> January, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated the 4<sup>th</sup> August, 2005.
- (xxvii) S.O. 219(E) published in Gazette of India dated the 20<sup>th</sup> January, 2009 rescinding Notification No. S.O. 116(E) dated the 31<sup>st</sup> January, 2006.
- (xxviii) S.O. 2579(E) published in Gazette of India dated the 31<sup>st</sup> October, 2008 authorising Officers, mentioned therein, as the competent authorities to acquire land for building (widening), maintenance, management and operation of National Highway No. 63 in the State of Karnataka.
- (xxix) S.O. 394(E) published in Gazette of India dated the 3<sup>rd</sup> February, 2009 authorising Officers, mentioned therein, as the competent authorities to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 8 in the State of Rajasthan.
- (xxx) S.O. 113(E) published in Gazette of India dated the 12<sup>th</sup> January, 2009 making certain amendments in the Notification No. S.O. 2153(E) dated the 18<sup>th</sup> December, 2007.
- (xxxi) S.O. 145(E) published in Gazette of India dated the 14<sup>th</sup> January, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 7 in the State of Tamil Nadu.
- (xxxii) S.O. 7(E) published in Gazette of India dated the 1<sup>st</sup> January, 2009 making certain amendments in the Notification No. S.O. 2015(E) dated the 11<sup>th</sup> August, 2008.
- (xxxiii) S.O. 2990(E) published in Gazette of India dated the 30<sup>th</sup> December, 2008 containing corrigendum to the Notification No. S.O. 1884(E) dated the 30<sup>th</sup> July, 2008.
- (xxxiv) S.O. 2991(E) published in Gazette of India dated the 30<sup>th</sup> December, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (xxxv) S.O. 137(E) and S.O. 138(E) published in Gazette of India dated the 14<sup>th</sup> January, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 21 (Kuruli-Kiratpur Section) in the State of Punjab.
- (xxxvi) S.O. 139(E) and S.O. 140(E) published in Gazette of India dated the 14<sup>th</sup> January, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (xxxvii) S.O. 2586(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2008 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the National Capital Territory of Delhi.
- (xxxviii) S.O. 2825(E) published in Gazette of India dated the 1<sup>st</sup> December, 2008 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II {Eastern Peripheral Expressway (Gautam Budh Nagar Section)} in the State of Uttar Pradesh.
- (xxxix) S.O. 2868(E) published in Gazette of India dated the 12<sup>th</sup> December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 25 (Jajmau Ganga Bridge to Ramadevi upto ROB Section) in the State of Uttar Pradesh.
- (xl) S.O. 2919(E) published in Gazette of India dated the 17<sup>th</sup> December, 2008 regarding acquisition of land for

building, maintenance, management and operation of National Highway No. NE-II {Eastern Peripheral Expressway (Gautam Budh Nagar Section)} in the State of Uttar Pradesh.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xxvii) of (1) above.

( Placed in Libray, See No. LT 10534/09)

(3) A copy of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 838(E) in Gazette of India dated the 5<sup>th</sup> December, 2008 under sub-section (3) of Section 9 of the National Highways Act, 1956.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

( Placed in Libray, See No. LT 10535/09)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

(i) The Central Motor Vehicles (First Amendment) Rules, 2009 published in Notification No. G.S.R. 37(E) in Gazette of India dated the 20<sup>th</sup> January, 2009, together with an explanatory memorandum.

(ii) The Central Motor Vehicles (All India Permit for Tourist Transport Operators) Amendment Rules, 2009 published in Notification No. G.S.R. 58(E) in Gazette of India dated the 30<sup>th</sup> January, 2009, together with an explanatory memorandum.

( Placed in Libray, See No. LT 10536/09)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI V. NARAYANASAMY): Sir, I beg to lay on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2007-2008.

( Placed in Libray, See No. LT 10537/09)

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): Sir, I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

(i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2008 published in Notification No. G.S.R. 716(E) in Gazette of India dated the 3<sup>rd</sup> October, 2008.

(ii) The Indian Forest Service (Pay) Third Amendment Rules, 2008 published in Notification No. G.S.R. 717(E) in Gazette of India dated the 3<sup>rd</sup> October, 2008.

(iii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 2008 published in Notification No. G.S.R. 748(E) in Gazette of India dated the 23<sup>rd</sup> October, 2008.

(iv) The Indian Forest Service (Pay) Fourth Amendment Rules, 2008 published in Notification No. G.S.R. 749(E) in Gazette of India dated the 23<sup>rd</sup> October, 2008.

(v) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 2008 published in Notification No. G.S.R. 765(E) in Gazette of India dated the 3<sup>rd</sup> November, 2008.

(vi) The Indian Administrative Service (Pay) Third Amendment Rules, 2008 published in Notification No. G.S.R.

766(E) in Gazette of India dated the 3<sup>rd</sup> November, 2008.

- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 2008 published in Notification No. G.S.R. 855(E) in Gazette of India dated the 12<sup>th</sup> December, 2008.
  - (viii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2008 published in Notification No. G.S.R. 856(E) in Gazette of India dated the 12<sup>th</sup> December, 2008.
  - (ix) The Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 2008 published in Notification No. G.S.R. 862(E) in Gazette of India dated the 18<sup>th</sup> December, 2008.
  - (x) The Indian Administrative Service (Pay) Fifth Amendment Rules, 2008 published in Notification No. G.S.R. 863(E) in Gazette of India dated the 18<sup>th</sup> December, 2008.
  - (xi) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 2008 published in Notification No. G.S.R. 898(E) in Gazette of India dated the 30<sup>th</sup> December, 2008.
  - (xii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 2008 published in Notification No. G.S.R. 899(E) in Gazette of India dated the 30<sup>th</sup> December, 2008.
  - (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 2008 published in Notification No. G.S.R. 900(E) in Gazette of India dated the 30<sup>th</sup> December, 2008.
  - (xiv) The Indian Administrative Service (Pay) Sixth Amendment Rules, 2008 published in Notification No. G.S.R. 901(E) in Gazette of India dated the 30<sup>th</sup> December, 2008.
  - (xv) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2008 published in Notification No. G.S.R. 902(E) in Gazette of India dated the 30<sup>th</sup> December, 2008.
  - (xvi) The Indian Police Service (Pay) Fourth Amendment Rules, 2008 published in Notification No. G.S.R. 903(E) in Gazette of India dated the 30<sup>th</sup> December, 2008.
- (2) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (i) to (vi) of (1) above.

( Placed in Libray, See No. LT 10538/09)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): Sir, I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Twelfth, Thirteenth and Fourteenth Lok Sabha:-

#### **TENTH LOK SABHA**

1. Statement No. XLVII Sixth Session, 1993

( Placed in Libray, See No. LT 10539/09)

2. Statement No. XXXVII Ninth Session, 1994

( Placed in Libray, See No. LT 10540/09)

3. Statement No. XL Thirteenth Session, 1995

( Placed in Libray, See No. LT 10541/09)

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#### **TWELFTH LOK SABHA**

4. Statement No. XL Fourth Session, 1999

( Placed in Libray, See No. LT 10542/09)

#### **THIRTEENTH LOK SABHA**

5. Statement No. XLV Third Session, 2000  
( Placed in Libray, See No. LT 10543/09)
6. Statement No. XXXVI Fifth Session, 2000  
( Placed in Libray, See No. LT 10544/09)
7. Statement No. XXXI Ninth Session, 2002  
( Placed in Libray, See No. LT 10545/09)
8. Statement No. XXVIII Tenth Session, 2002  
( Placed in Libray, See No. LT 10546/09)
9. Statement No. XXIV Eleventh Session, 2002  
( Placed in Libray, See No. LT 10547/09)
10. Statement No. XXV Twelfth Session, 2003  
( Placed in Libray, See No. LT 10548/09)
11. Statement No. XXII Thirteenth Session, 2003  
( Placed in Libray, See No. LT 10549/09)
12. Statement No. XXI Fourteenth Session, 2003  
( Placed in Libray, See No. LT 10550/09)

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**FOURTEENTH LOK SABHA**

13. Statement No. XVIII Second Session, 2004  
( Placed in Libray, See No. LT 10551/09)
14. Statement No. XVI Third Session, 2004  
( Placed in Libray, See No. LT 10552/09)
15. Statement No. XVI Fourth Session, 2005  
( Placed in Libray, See No. LT 10553/09)
16. Statement No. XIV Fifth Session, 2005  
( Placed in Libray, See No. LT 10554/09)
17. Statement No. XIII Sixth Session, 2005  
( Placed in Libray, See No. LT 10555/09)
18. Statement No. XII Seventh Session, 2006  
( Placed in Libray, See No. LT 10556/09)
19. Statement No. X Eighth Session, 2006  
( Placed in Libray, See No. LT 10557/09)
20. Statement No. IX Ninth Session, 2006  
( Placed in Libray, See No. LT 10558/09)
21. Statement No. VIII Tenth Session, 2007

( Placed in Libray, See No. LT 10559/09)

22. Statement No. VI Eleventh Session, 2007

( Placed in Libray, See No. LT 10560/09)

23. Statement No. V Twelfth Session, 2007

( Placed in Libray, See No. LT 10561/09)

24. Statement No. III Thirteenth Session, 2008

( Placed in Libray, See No. LT 10562/09)

25. Statement No. I Fourteenth Session, 2008

( Placed in Libray, See No. LT 10563/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2007-2008.

( Placed in Libray, See No. LT 10564/09)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) The CENVAT Credit (Third Amendment) Rules, 2008 published in Notification No. G.S.R. 908(E) in Gazette of India dated the 31<sup>st</sup> December, 2008, together with an explanatory memorandum.
- (ii) The CENVAT Credit (Second Amendment) Rules, 2008 published in Notification No. G.S.R. 836(E) in Gazette of India dated the 5<sup>th</sup> December, 2008, together with an explanatory memorandum.
- (iii) G.S.R. 882(E) published in Gazette of India dated the 24<sup>th</sup> December, 2008, together with an explanatory memorandum seeking to supercede Notification No. 14/2008-C.E.(N.T.) dated the 1<sup>st</sup> March, 2008, with effect from 24.12.2008, so as to prescribe abatement rates for the purpose of levy of central excise duty on goods leviable to excise duty on retail price basis, consequent upon change in effective rates of excise duty on such goods.
- (iv) G.S.R. 837(E) published in Gazette of India dated the 5<sup>th</sup> December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 3/2005-C.E. dated the 24<sup>th</sup> February, 2005.
- (v) G.S.R. 840(E) published in Gazette of India dated the 7<sup>th</sup> December, 2008, together with an explanatory memorandum making certain amendments in the ten Notifications, mentioned therein.
- (vi) G.S.R. 841(E) published in Gazette of India dated the 7<sup>th</sup> December, 2008, together with an explanatory memorandum seeking to reduce excise duty on the goods, mentioned therein.
- (vii) G.S.R. 884(E) published in Gazette of India dated the 24<sup>th</sup> December, 2008, together with an explanatory memorandum seeking to exempt Motor Spirit, when intended for the use in the manufacture of 10% ethanol blended petrol, from so much of the duties which are in excess of the duties leviable thereon, on motor spirit sold by the manufacturer to an independent buyer.
- (viii) G.S.R. 885(E) published in Gazette of India dated the 24<sup>th</sup> December, 2008, together with an explanatory memorandum seeking to exempt 10% ethanol blended petrol manufactured from petrol and ethanol, from the additional duty of excise.
- (ix) G.S.R. 886(E) published in Gazette of India dated the 24<sup>th</sup> December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 28/2002-C.E. dated the 13<sup>th</sup> May, 2002.

- (x) G.S.R. 887(E) published in Gazette of India dated the 24<sup>th</sup> December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-C.E. dated the 1<sup>st</sup> March, 2006.
- (xi) G.S.R. 19(E) published in Gazette of India dated the 12<sup>th</sup> January, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 8/2004-C.E. dated the 21<sup>st</sup> January, 2004.
- (xii) G.S.R. 826(E) published in Gazette of India dated the 1<sup>st</sup> December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-C.E. (N.T.) dated the 8<sup>th</sup> March, 2002.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xiii) of (2) above.

( Placed in Libray, See No. LT 10565/09)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 831(E) published in Gazette of India dated the 31<sup>st</sup> December, 2008, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Sulphur Black in all forms and strength, originating in, or exported from, the People's Republic of China and imported into India.
- (ii) G.S.R. 848(E) published in Gazette of India dated the 10<sup>th</sup> December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 86/2007-Cus. dated the 10<sup>th</sup> July, 2007.
- (iii) G.S.R. 853(E) published in Gazette of India dated the 12<sup>th</sup> December, 2008, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Rubber Chemicals, mentioned therein, originating in, or exported from, the People's Republic of China and Korea RP and imported into India.
- (iv) G.S.R. 869(E) published in Gazette of India dated the 22<sup>nd</sup> December, 2008, together with an explanatory memorandum seeking to provisionally exempt imports of vitrified and porcelain tiles produced and exported by specified parties from anti-dumping duty imposed.
- (v) G.S.R. 881(E) published in Gazette of India dated the 24<sup>th</sup> December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 30/2008-Cus. dated the 3<sup>rd</sup> March, 2008.
- (vi) G.S.R. 889(E) published in Gazette of India dated the 26<sup>th</sup> December, 2008, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Sodium Hydroxide, originating in, or exported from, the Republic of Korea and the People's Republic of China.
- (vii) G.S.R. 909(E) published in Gazette of India dated the 31<sup>st</sup> December, 2008, together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of Flexible Slabstock Polyol, originating in or exported from the People's Republic of China, the Republic of Korea, Chinese Taipei and Brazil upto and inclusive of the 23<sup>rd</sup> July, 2009, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (viii) G.S.R. 5(E) published in Gazette of India dated the 2<sup>nd</sup> January, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1<sup>st</sup> March, 2002.
- (ix) G.S.R. 14(E) published in Gazette of India dated the 6<sup>th</sup> January, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of float glass, originating in, or exported from, the People's Republic of China and Indonesia at the rates recommended by the Designated Authority in final findings of Sunset Review Investigation.
- (x) G.S.R. 15(E) published in Gazette of India dated the 6<sup>th</sup> January, 2009, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Mulberry raw silk, originating in, or exported from, the People's Republic of China and imported into India at the rates recommended by the Designated Authority in the Final findings of Sunset Review Investigation.
- (xi) G.S.R. 30(E) published in Gazette of India dated the 15<sup>th</sup> January, 2009, together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of Melamine, originating in, or exported from, the People's Republic of China, upto and inclusive of 1<sup>st</sup> October, 2009, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (xii) G.S.R. 47(E) published in Gazette of India dated the 22<sup>nd</sup> January, 2009, together with an explanatory



memorandum seeking to impose definitive anti-dumping duty, on digital versatile discs recordable, of all kinds, originating in or exported from China PR, Hong Kong and Chinese Taipei.

- (xiii) G.S.R. 55(E) published in Gazette of India dated the 29<sup>th</sup> January, 2009, together with an explanatory memorandum seeking to impose provisional safeguard duty on imports of Phthalic anhydride imported into India.

( Placed in Libray, See No. LT 10566/09)

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 842(E) published in Gazette of India dated the 7<sup>th</sup> December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1<sup>st</sup> March, 2002.
- (ii) G.S.R. 843(E) published in Gazette of India dated the 7<sup>th</sup> December, 2008, together with an explanatory memorandum seeking to reduce export duty rate on iron Ore Fines from 8% *ad valorem* to nil.
- (iii) G.S.R. 844(E) published in Gazette of India dated the 7<sup>th</sup> December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 79/2008-Cus. dated the 13<sup>th</sup> June, 2008.
- (iv) G.S.R. 845(E) published in Gazette of India dated the 7<sup>th</sup> December, 2008, together with an explanatory memorandum rescinding Notification No. 116/2008 dated the 31<sup>st</sup> October, 2008.
- (v) G.S.R. 6(E) published in Gazette of India dated the 2<sup>nd</sup> January, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1<sup>st</sup> March, 2002.
- (vi) G.S.R. 36(E) published in Gazette of India dated the 19<sup>th</sup> January, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus. dated the 13<sup>th</sup> August, 2008.
- (vii) G.S.R. 816(E) published in Gazette of India dated the 21<sup>st</sup> November, 2008, together with an explanatory memorandum making certain amendments in eight Notifications, mentioned therein.
- (viii) G.S.R. 878(E) published in Gazette of India dated the 24<sup>th</sup> December, 2008, together with an explanatory memorandum operationalising the Export Promotion Capital Goods Scheme for Common Service Providers in Towns of Export Excellence.
- (ix) G.S.R. 7(E) published in Gazette of India dated the 2<sup>nd</sup> January, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 103/2008-Cus.(N.T.) dated the 29<sup>th</sup> August, 2008.
- (x) G.S.R. 67(E) published in Gazette of India dated the 2<sup>nd</sup> February, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 66/2008-Cus. dated the 10<sup>th</sup> May, 2008.
- (xi) G.S.R. 71(E) published in Gazette of India dated the 3<sup>rd</sup> February, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1<sup>st</sup> March, 2002.
- (xii) S.O. 2893(E) published in Gazette of India dated the 15<sup>th</sup> December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3<sup>rd</sup> August, 2001 together with a corrigendum thereto published in Notification No. S.O. 2963(E) dated the 23<sup>rd</sup> December, 2008.
- (xiii) S.O. 2985(E) published in Gazette of India dated the 29<sup>th</sup> December, 2008, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xiv) S.O. 3012(E) published in Gazette of India dated the 31<sup>st</sup> December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3<sup>rd</sup> August, 2001.
- (xv) S.O. 359(E) published in Gazette of India dated the 28<sup>th</sup> January, 2009, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (xvi) S.O. 380(E) published in Gazette of India dated the 30<sup>th</sup> January, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3<sup>rd</sup> August, 2001.

( Placed in Libray, See No. LT 10567/09)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-

- (i) G.S.R. 839(E) published in Gazette of India dated the 7<sup>th</sup> December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 41/2007-Service Tax dated the 6<sup>th</sup> October, 2007.
- (ii) G.S.R. 10(E) published in Gazette of India dated the 5<sup>th</sup> January, 2009, together with an explanatory memorandum exempting eight services, mentioned therein, when provided to goods transport agencies from Service Tax, subject to certain conditions.
- (iii) G.S.R. 18(E) published in Gazette of India dated the 7<sup>th</sup> January, 2009, together with an explanatory memorandum providing exemption to parts manufactured when used within the factory in which they have been produced under Section 11C of the Central Excise Act, 1944.

( Placed in Libray, See No. LT 10568/09)

(7) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961 :-

- (i) The Income Tax (Ninth Amendment) Rules, 2008 published in Notification No. S.O. 2499(E) in Gazette of India dated the 22<sup>nd</sup> October, 2008, together with an explanatory memorandum.
- (ii) The Income Tax (11<sup>th</sup> Amendment) Rules, 2008 published in Notification No. S.O. 2861(E) in Gazette of India dated the 11<sup>th</sup> December, 2008, together with an explanatory memorandum and corrigendum thereto published in Notification No. S.O. 2949(E) dated the 22<sup>nd</sup> December, 2008.
- (iii) The Income Tax (11<sup>th</sup> Amendment) Rules, 2008 published in Notification No. S.O. 2959(E) in Gazette of India dated the 23<sup>rd</sup> December, 2008, together with an explanatory memorandum.
- (iv) The Income Tax (First Amendment) Rules, 2009 published in Notification No. S.O. 19(E) in Gazette of India dated the 5<sup>th</sup> January, 2009, together with an explanatory memorandum.
- (v) The Income Tax (2<sup>nd</sup> Amendment) Rules, 2009 published in Notification No. S.O. 20(E) in Gazette of India dated the 5<sup>th</sup> January, 2009, together with an explanatory memorandum.
- (vi) S.O. 21(E) published in Gazette of India dated the 5<sup>th</sup> January, 2009, together with an explanatory memorandum specifying the National Housing Bank (Tax Saving) Term Deposit Scheme, 2008 for the purposes of clause(xv) of sub-section (2) of Section 80C of the Income-Tax Act, 1961.
- (vii) The Income Tax (Third Amendment) Rules, 2009 published in Notification No. S.O. 197(E) in Gazette of India dated the 19<sup>th</sup> January, 2009, together with an explanatory memorandum.

( Placed in Libray, See No. LT 10569/09)

**संचार और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री ज्योतिरादित्य माधवराव सिंधिया):** अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ -

(1) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक- एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) -

(एक) टेलीकम्यूनिकेशन्स कंसल्टेंट्स इंडिया लिमिटेड, नई दिल्ली के वहाँ 2007-2008 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) टेलीकम्यूनिकेशन्स कंसल्टेंट्स इंडिया लिमिटेड, नई दिल्ली का वहाँ 2007-2008 का वहाँ प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की रिपणियां।

( Placed in Libray, See No. LT 10570/09)

(2) भारतीय दूरसंचार विनियामक प्राधिकरण अधिनियम, 1997 की धारा 37 के अंतर्गत भारतीय दूरसंचार विनियामक प्राधिकरण (अधिकारियों और कर्मचारियों की नियुक्ति) (सातवां संशोधन) विनियम, 2008 जो 31 दिसम्बर, 2008 के भारत के राजपत्र में अधिसूचना संख्या 5- 4/2000-एण्डपी में प्रकाशित हुए थे, की एक प्रती (हिन्दी तथा अंग्रेजी संस्करण)।

( Placed in Libray, See No. LT 10571/09)

(3) (एक) भारतीय दूरसंचार विनियामक प्राधिकरण, नई दिल्ली के वरिष्ठ 2007-2008 के वार्षिक प्रतिवेदन की एक प्रती (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भारतीय दूरसंचार विनियामक प्राधिकरण, नई दिल्ली के वरिष्ठ 2007-2008 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रती (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

( Placed in Libray, See No. LT 10572/09)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): Sir, I beg to lay on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

( Placed in Libray, See No. LT 10573/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

( Placed in Libray, See No. LT 10574/09)

(5) A copy of the Notification No. S.O. 120(E) (Hindi and English versions) published in Gazette of India dated the 12<sup>th</sup> January, 2009 making certain amendments in the Notification No. S.O. 2708(E) dated 17<sup>th</sup> November, 2008 issued under Section 61 of the Biological Diversity Act, 2002.

( Placed in Libray, See No. LT 10575/09)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): Sir, I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Amendment) Regulations, 2008 published in Notification No. G.S.R. 676(E) in Gazette of India dated the 24<sup>th</sup> September, 2008.

(ii) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Second Amendment) Regulations, 2008 published in Notification No. G.S.R. 756(E) in Gazette of India dated the 31<sup>st</sup> October, 2008.

(iii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Second Amendment) Regulations, 2008 published in Notification No. G.S.R. 896(E) in Gazette of India dated the 30<sup>th</sup> December, 2008.

( Placed in Libray, See No. LT 10576/09)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2007-2008.

(ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

( Placed in Libray, See No. LT 10577/09)

(4) A copy of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1956:-

(i) The Securities Contracts (Regulation) (Manner of Increasing and Maintaining Public Shareholding in Recognised Stock Exchanges) (Amendment) Regulations, 2008 published in Notification No. LAD-NRO/GN/2008/30/148262 in Gazette of India dated the 23<sup>rd</sup> December, 2008.

(ii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2009 published in F. No. LAD-NRO/GN/2008-09/33/15022 in Gazette of India dated the 28<sup>th</sup> January, 2009.

( Placed in Libray, See No. LT 10578/09)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 21 of the Coinage Act, 1906:-

(i) The One Hundred Rupees and Two Rupees coined to commemorate the occasion of "Birth Bi-Centenary of Louis Braille (1809-2009)" Rules, 2008 published in Notification No. G.S.R. 897(E) in Gazette of India dated the 30<sup>th</sup> December, 2008.

(ii) The Coinage of the Five Rupees coined in commemoration of "The First War of Independence" Rules, 2008 published in Notification No. G.S.R. 781(E) in Gazette of India dated the 11<sup>th</sup> November, 2008.

(iii) The Coinage of Nickel-Brass Coin of Rupees Five coined with the theme "Ashoka Pillar" Rules, 2009 published in Notification No. G.S.R. 38(E) in Gazette of India dated the 20<sup>th</sup> January, 2009.

( Placed in Libray, See No. LT 10579/09)

(6) A copy of the Credit Information Companies (Regulation) Removal of Difficulties) Order, 2008 (Second of 2008) (Hindi and English versions) published in Notification No. S.O. 3336 in Gazette of India dated the 20<sup>th</sup> December, 2008 under sub-section (2) of Section 35 of the Credit Information Companies (Regulation) Act, 2005.

( Placed in Libray, See No. LT 10580/09)

(7) A copy of the Notification No. G.S.R. 165 (Hindi and English versions) published in Gazette of India dated the 6<sup>th</sup> September, 2008 containing corrigendum to the Notification No. G.S.R. 589(E) dated the 13<sup>th</sup> August, 2008 issued under Industrial Disputes Act, 1947.

( Placed in Libray, See No. LT 10581/09)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI ANAND SHARMA): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

( Placed in Libray, See No. LT 10582/09)